RE-ISSUE FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
FILOURA BIG BROADCASTING PRIVATE LIMITED
OPERATING IN THE BUSINESS OF TELEVISION AND DIGITAL CONTENT CREATION, BROADCASTING, AND DISTRIBUTION ACROSS VARIOUS MEDIA PLATFORMS IN INDIA AND ABROAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	**FILOURA BIG BROADCASTING PRIVATE LIMITED** **CIN:** U65990MH2006PTC160747 **PAN:** AAFCA8981N
2.	Address of the registered office	**Regd. Office:** 502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at **cirp.filoura@npvinsolvency.in**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at **cirp.filoura@npvinsolvency.in**
10.	Last date for receipt of expression of interest	26-04-2026
11.	Date of issue of provisional list of prospective resolution applicants	28-04-2026
12.	Last date for submission of objections to provisional list	03-05-2026
13.	Date of issue of final list of prospective resolution applicants	05-05-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-05-2026
15.	Last date for submission of resolution plans	09-06-2026
16.	Process email id to submit Expression of Interest	**cirp.filoura@npvinsolvency.in**
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

PROFESSIONALS PRIVATE LIMITED NPV INSOLVENCY
IPE REG. No. IBBI/IPE/0040

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Janak Jagjivan Shah
Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited

Date: 11.04.2026
Place: Ahmedabad

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026

RE-ISSUE FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FILOURA BIG BROADCASTING PRIVATE LIMITED OPERATING IN THE BUSINESS OF TELEVISION AND DIGITAL CONTENT CREATION, BROADCASTING, AND DISTRIBUTION ACROSS VARIOUS MEDIA PLATFORMS IN INDIA AND ABROAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**FILOURA BIG BROADCASTING PRIVATE LIMITED** **CIN:** U65990MH2006PTC160747 **PAN:** AAFCA8981N
2.	Address of the registered office	**Regd. Office:** 502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at **cirp.filoura@npvinsolvency.in**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at **cirp.filoura@npvinsolvency.in**
10.	Last date for receipt of expression of interest	26-04-2026
11.	Date of issue of provisional list of prospective resolution applicants	28-04-2026
12.	Last date for submission of objections to provisional list	03-05-2026
13.	Date of issue of final list of prospective resolution applicants	05-05-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-05-2026
15.	Last date for submission of resolution plans	09-06-2026
16.	Process email id to submit Expression of Interest	**cirp.filoura@npvinsolvency.in**
17.	Details of the corporate debtor's registration status as MSME	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Janak Jagjivan Shah
Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026

Date: 11.04.2026
Place: Ahmedabad

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GREY'S EXIM PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Grey's Exim Pvt. Ltd**
2.	Date of incorporation of corporate debtor	25/02/2005
3.	Authority under which corporate debtor is incorporated /registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2005PTC151601
5.	Address of the registered office and principal office (if any) of corporate debtor	A/2, 309, Shah & Nahar Industrial Estate, Dhanraj Mill Compound, Lower Parel, Mumbai-400013, Maharashtra.
6.	Date of closure of Insolvency Resolution Process	31/03/2026
7.	Liquidation commencement date of corporate debtor	01-04-2026 (date of pronouncement of order by NCLT, Mumbai) **Copy of order uploaded & received on 09-04-2026.**
8.	Name and registration number of the insolvency professional acting as liquidator	**Jayant Prabhakar Pimpalgaonkar** Registration No: IBBI/IPA-003/IPA-ICAI-N-00472/2025-2026/14575
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** Plot No. 216, Prabhurang, Shilpa Society, Behind UCO Bank, Narendra Nagar Extension, Nagpur, Maharashtra-440015. **E-mail ID:** pimpalgaonkarjayant1971@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 **E-mail:** greyexim.liq@gmail.com
11.	Last date for submission of claims	**01-05-2026, (being 30 days from the Liquidation Commencement date).**

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-1, has ordered the commencement of liquidation of Grey's Exim Pvt. Ltd. vide order dated 01 April 2026 under Section 33 of the Insolvency and Bankruptcy Code, 2016 ("Code"). The said order was received and communicated to the undersigned Liquidator on 09 April 2026.

Accordingly, all stakeholders of Grey's Exim Pvt. Ltd. are hereby called upon to submit their claims along with supporting proof on or before 01 May 2026 to the Liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All creditors may submit their claims with proof in person, by post, or through electronic means at the designated email ID mentioned against Item No. 10.

Stakeholders are advised to ensure that their claims are submitted within the stipulated timeline, failing which such claims may not be entertained.

It is further notified that submission of any false, misleading, or fraudulent claims shall attract penalties in accordance with the provisions of the Code and applicable regulations.

The stakeholders are requested to download the claim forms from the website of the Insolvency and Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.

Date: 11.04.2026
Place: Mumbai

Sd/-
Jayant Prabhakar Pimpalgaonkar.
Liquidator of Grey's Exim Pvt. Ltd.
IBBI Regn: IBBI/IPA-003/IPA-ICAI-N-00472/2025-2026/14575

LE MERITE EXPORTS LIMITED

(CIN: L17111MH2003PLC143645)
Registered Office: A-307, Boomerang, Chandivali Farm Road, Powai, Andheri (East), Mumbai 400 072, Maharashtra
Tel: +91 22 45963506, Website: www.lemeriteexports.com
E-mail: compliance@lemeriteexports.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given that pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ("the Act"), read with the Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, and various subsequent Circulars being No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively referred to as **"MCA Circulars"**), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings **("SS-2")** issued by the Institute of Company Secretaries of India and any other applicable Laws, Rules and Regulations, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the items of special business as set out in this Notice are proposed for approval by the Members of Le Merite Exports Limited **("the Company")** seeks approval of the Members through Postal Ballot on the resolution set out in the Notice of the Postal Ballot by means of electronic voting **("Remote e-Voting")** process.

Sr. No.	Description
1.	TO CONSIDER AND APPROVE SUB-DIVISION / STOCK SPLIT OF EQUITY SHARES OF THE COMPANY
2.	TO CONSIDER AND APPROVE ALTERATION OF CAPITAL CLAUSE OF MEMORANDUM OF ASSOCIATION OF THE COMPANY

In compliance with the aforesaid MCA Circulars, the Company has sent the Notice of Postal Ballot together with explanatory statement ("Notice") on Friday, April 10, 2026 through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories/ Registrar and Transfer Agent ("RTA") of the Company as on the **Cut-off Date i.e. Friday, April 3, 2026.** Accordingly, physical copy of this Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members. Members whose email addresses are not registered with the Company/Depositories/RTA may also cast their vote by following the remote e-voting process given in Notice. The communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The Company has engaged the services of Bigshare Services Private Limited ("BSPL"), RTA of the Company, for facilitating remote e-voting to enable the Members to cast their votes electronically.

All the Members are informed that:

a) Members whose name are recorded in the Register of Members/Beneficial Owner maintained by Company/Depositories/RTA, as on the Cut-off Date, are eligible to exercise their vote by remote e- voting process system on the business(es) specified in the Notice. Any person who is not the Member of the Company as on Cut- off date shall treat this notice for information purpose only.

b) Commencement of remote e-voting: From 9.00 a.m. (IST) on Monday, April 13, 2026.

c) End of remote e-voting: Up to 5.00 p.m. (IST) on Tuesday, May 12, 2026.

d) The remote e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be disabled upon expiry of the aforesaid period.

e) Once Members cast their votes on the resolutions, the same cannot be modified subsequently.

f) The manner of remote e-voting for Members holding shares in dematerialized mode is provided in Notice.

g) The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Tuesday, May 12, 2026.

The Board of Directors has appointed CS Sunnykumar Narwani, Practising Company Secretary of M/s VTSN and Associates LLP, as scrutinizer to scrutinize the postal ballot remote e-voting process in a fair and transparent manner.

The voting results along with Scrutinizer's Report will be displayed at the Notice Board of the Registered Office of the Company, on the website of the Company i.e. www.lemeriteexports.com and on the website of BSPL, after the declaration of the results on or before Thursday, May 14, 2026. The results shall also be communicated to the stock exchanges i.e. National Stock Exchange of India Limited where the shares of the Company are listed.

Members are requested to intimate changes, if any, pertaining to their name, postal address, e-mail address, telephone/mobile numbers, Permanent Account Number (PAN), mandates, nominations, power of attorney, bank details such as, name of the bank and branch details, bank account number, MICR code, IFSC code, etc, to their Depository Participants (DPs) for the shares held in electronic form.

The Notice will be available on the website of the Company i.e. www.lemeriteexports.com website of the Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com, respectively. The Notice is also available on the website of RTA at www.ivote.bigshareonline.com.

In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ('FAQs') and i-Vote e-Voting module available at https://ivote.bigshareonline.com, under download section or you can email us to ivote@bigshareonline.com or call us at: 022-62638338.

For Le Merite Exports Limited
Sd/-
Arpit Sharma
Company Secretary and Compliance Officer
ACS: 71673

Himachal Pradesh Tourism Development Board
Department of Tourism and Civil Aviation Government of Himachal Pradesh

HIMACHAL TOURISM

ADB

P57133-001-Sustainable and Inclusive Tourism Development Project in Himachal Pradesh (ADB Funded)

INVITATION FOR BIDS (IFB)
Date of publication: 16.04.2026

1. The Himachal Pradesh Tourism Development Board (HPTDB) under Department of Tourism and Civil Aviation, Government of Himachal Pradesh ("the Employer"), invites the online bids on item rate, in electronic tendering system "Open Competitive bidding (OCB), One Stage Two envelop (1S2E)" for the under mentioned work from the eligible Bidders.
2. The details of Contract Package are as follow:-

S. No.	Name of Work	Bid Security (INR)	Document Download Start and time	Pre-bid Meeting (online/offline)	Deadline for submission/opening of technical bid and time
1.	"Rafting Complex and Way Side Amenities at Nadaun, Distt. Hamirpur, Himachal Pradesh Contract Package Invitation for Bids No. SITDP-HP_W07/2026/.	6.33 million	16.04.2026 18:00 at Hrs.	24.04.2026 at 15:00 Hrs	08.05.2026 i) Deadline of Submission-15:00 Hrs ii) Technical Bid Opening-16:00 Hrs
2.	Period of completion.	24 months			

3. Availability of Bid Document. Key dates, mode of submission and all other details: The Bid document is available online and bid should be submitted in online mode on website https://hptenders.gov.in.
4. Date of Opening of Financial Bids (Will be later intimated to all technically responsive bidders).

(SD/-)
The Project Director
Sustainable and Inclusive Tourism Development Project in Himachal Pradesh
Himachal Pradesh Tourism Development Board (HPTDB)
Department of Tourism and Civil Aviation
Shanti Bhawan, Phase-3, Sector -6,
Kangnadhar, BCS, Shimla-171009, HP, India
Tel: +91-177-2659962, 2659926, 2659925
Email: projectdirector.adbhp@gmail.com, Website: www.himachaltourism.gov.in

केनरा बैंक Canara Bank

A Govt. of India Undertaking

सिंडिकेट Syndicate

Girgaum Branch, P B No. 3582, Prarthana Samaj Bldg., 160, Raja Ram Mohan Roy Road, Girgaum, Mumbai - 400004 **Email** : cb0204@canarabank.com

(AUCTION SALE NOTICE FOR IMMOVABLE PROPERTIES) SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Girgaum Branch of the Canara Bank, will be sold on "As is where is", "As is what is", and " Whatever there is" on **29.04.2026,** for recovery of **Rs. 8,82,66,977.34 (Rupees Eight Crores Eighty Two Lakhs Sixty Six Thousand Nine Hundred Seventy Seven and Paise Thirty Four only)** as on **09.04.2026** plus further interest thereon from **01.04.2026** along with suit expenses and other charge due to the, Girgaum Branch of Canara Bank from the borrower **M/s. Devnandan Industries Pvt. Ltd, through its Director Mr. Nagjibhai Kanjibhai Patel and Mrs. Savita Nagjibhai Patel and Guarantor, Shri Nagjibhai Kanjibhai Patel, Mrs. Savita Nagjibhai Patel and M/s. Shreeji Gems Ltd.**

Details of the immovable property, Reserve price and EMD amount are as under: **(Amt In Lakhs)**

Lot No.	SR No.	Description of Property	Reserve Price	EMD
1	1	All that Part and Parcel of office No. 1A ,on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as "SHREEJI ARCADE" of SHREEJI CHAMBERS"SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S, No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai. Standing in the name of Shri Nagjibhai Kanjibhai Patel and Smt. Savitaben Nagjibhai Patel, **CERSAI Security Interest ID: 400051892628**	**196.00 (RP for Sr no.1, 2, & 3 in one lot)**	**19.60**
	2	All that Part and Parcel of office No. 1B ,on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as "SHREEJI ARCADE" of SHREEJI CHAMBERS"SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S, No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai standing in the name of M/s Hetal Diamonds through its partner Shri Nagjibhai Kanjibhai Patel, **CERSAI Security Interest ID: 400051892628**		
	3	All that Part and Parcel of office No. 1C ,on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as " SHREEJI ARCADE" of SHREEJI CHAMBERS"SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S, No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai. Standing in the name of Shri Nagjibhai Kanjibhai Patel Partner of M/s Shilpa Gems and Smt. Savitaben Nagjibhai Patel, **CERSAI Security Interest ID: 400051892628**		
Note : Commercial Offices mentioned above 1A, 1 B and 1C are merged Together				
2	4	All that part and Parcel of Shop No.103, Super Built up area admeasuring 314.57 sq fts and its built up area is 18.55 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 6.03 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat. **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950**	**7.00**	**0.70**
3	5	All that part and Parcel of Shop No. G-19, Super Built up area admeasuring 408.60 sq fts and its built up area is 23.81 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.74 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373**	**14.80**	**1.48**
4	6	All that part and Parcel of Shop No. G-24, Super Built up area admeasuring 372.90 sq fts and its built up area is 21.13 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 6.87 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373**	**13.50**	**1.35**
5	7	All that part and Parcel of Shop No.101, Super Built up area admeasuring 727.60 sq fts and its built up area is 43.33 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 14.09 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950**	**17.50**	**1.75**
6	8	All that part and Parcel of Shop No. G-25, Super Built up area admeasuring 372.90 sq fts and its built up area is 22.32 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.26 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373**	**13.50**	**1.35**
7	9	All that part and Parcel of Shop No. G-03, Super Built up area admeasuring 412.48 sq fts and its built up area is 23.78 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.73 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s. Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373**	**16.50**	**1.65**
8	10	All that part and Parcel of Shop No. 303, Super Built up area admeasuring 2265.38 sq fts and its built up area is 129.69 sq mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 42.19 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District - Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950**	**34.50**	**3.45**
9	11	All that part and Parcel of Shop No. 301, Super Built up area admeasuring 1571.99 sq fts and its built up area is 92.49 sq mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 30.09 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950**	**23.90**	**2.39**
10	12	All that part and Parcel of Shop No.121, Super Built up area admeasuring 358.87 sq fts and its built up area is 21.53 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 7.00 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd, CERSAI Security Interest ID: 400079559950**	**7.20**	**0.72**
11	13	All that part and Parcel of Shop No.206, Super Built up area admeasuring 476.65 sq fts and its built up area is 28.21 sq mtrs on 2nd floor together with undivided proportionate share in underneath land admeasuring 9.17 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat **Standing in the name of M/s Shreeji Gems Ltd, CERSAI Security Interest ID: 400079559950**	**8.60**	**0.86**
12	14	All that part and Parcel of Shop No.122, Super Built up area admeasuring 358.87 sq fts and its built up area is 21.13 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 7.00 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka – Kamrej, District – Surat. **Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950**	**7.20**	**0.72**

The earnest money deposit shall be deposited on or before **29.04.2026 at 9.30AM**

The property can be inspected, with Prior Appointment with Authorised Officer, on **24.04.2026,** Canara Bank Girgaum Branch between **11.00 am to 4.00 pm.**

There are no known encumbrances on the above property as per the knowledge of the bank.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in common web portal – M/s PSB Alliance (Baanknet), Contact No. 8291220220, 7046612345,6354910172,9892219848,8160205051, E-mail support.BAANKNET@psballiance.com; https://baanknet.com/, or Canara Bank's website www.canarabank.com , or may contact Manager Canara Bank Girgaum Branch 8169845618/9410316322/8655918379 / 8527092652 during office hours on any working day.

Date : 09.04.2026
Place : Mumbai

Sd/-
Authorised Officer,
Canara Bank

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Proprty Consiting Of Property Address
1	**LXPAN01115-160011516 / Borrower: Kavita Vilas Kamble / Co-Borrower: Tarabai Shantaram Chandrmore/ Guarantor: Ambadas Janardhan Birare**	**14-09-2021 For Rs.952380/-**	08-04-2026	Flat No - 207, 2nd Floor, A - Wing, Imperial Arcade, Survey No. - 451, Sukhapur, Panvel, Maharashtra - 410206

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra
Date : 11.04.2026

Sd/-,Authorized Officer
(Motilal Oswal Home Finance Limited)

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: Rupa Sapphire, 21st. Floor, Sector 18, Opp Sanpada Rly Station, Vashi, Navi Mumbai (MH)– 400705
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers having failed to repay the amount that the undersigned has taken **Physical Possession** of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below:

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch	No. of the Account	Name of the Borrower/Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on the date of Demand Notice
1	Mira Road, Mumbai	1664050000006003	Mrs. Shrawni Rakesh Sakpal (Borrower & Mortgagor) Mr.Rakesh Subhash Sakpal (Co-Borrower & Mortgagor)	06/08/2025	09/4/2026 Physical	₹ 19,08,428.08/-

Description of Property/ies (all the part & parcel of the property consisting of): All that part and parcel of the property situated at Flat No. 402, 4th Floor, B Wing, Building No. 12, Building Type A-1, Sathya Lifestyle, Shelwali, Off Palghar Manor Road, S. No. 03, House No. 1, 2, 4 of Village Shelvali, Palghar East, District Palghar, Maharashtra-401404. Property bounded by-East: Open Plot West: Internal Road, North: Building No. 10, South: Building No. 14.

Date: 11/04/2026
Place: Mumbai

Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

JASH ENGINEERING LIMITED

CIN:L28910MP1973PLC001226
Registered Address: 31, Sector-C, Sanwer Road, Industrial Area, Indore 452015, Madhya Pradesh, India
Phone:- 0731-6732700 Email:- info@jashindia.com, Website:- www.jashindia.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to provision of Section 110 read with Section 108 and all other applicable provisions, of the Companies Act, 2013, ('Act'), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020 read with General Circular No. 17/2020 dated April 13, 2020, No. 22/2020 dated June 15, 2020, No. 33/2020 dated September 28, 2020, No. 39/2020 dated December 31, 2020, No. 10/2021 dated June 23, 2021, No. 20/2021 dated December 8, 2021, No. 3/2022 dated May 5, 2022 and No. 11/2022 dated December 28, 2022 and other applicable circulars (collectively the 'MCA Circulars'), the Secretarial Standard on General Meetings issued by The Institute of Company Secretaries of India ('SS-2') and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') including any statutory modifications, amendments or re-enactments thereof for the time being in force and as amended from time to time, the Company is seeking approval from members by way of Postal Ballot (only through remote e-voting).

The Notice of Postal Ballot including remote e-voting instruction will be sent through email only to the members whose e-mail address (es) have been registered with the Company/ Depository Participants. The electronic dispatch of Notice of Postal Ballot to Members will be completed on Saturday, April 11, 2026.

Furthermore, the Company has engaged the services of M/s. MUFG Intime India Private Limited ("Link Intime") to provide the e-voting facility through InstaVote. The e-voting period commences on Sunday, April 12, 2026 (09:00 a.m.) (IST) and ends on Monday, May 11, 2026 (05:00 p.m.) (IST). Remote e-voting will be disabled thereafter. During this period the members of the Company holding shares as on the Cutoff date being Friday, April 03, 2026, may cast their vote by electronic means.

The voting rights of the members shall be in the proportion to their share of the paid-up equity share capital of the Company as on the Cut-off date. A person who is not a shareholder as on cut off date should treat the Postal Ballot Notice for information purpose only.

In line with MCA Circulars and SEBI Circular, Shareholders are advised to update their Email address with the Company/ Register & Transfer Agent:

Shareholders holding shares in physical mode	Shareholder holding shares in physical mode and who have not registered/updated their email addresses with the Company are requested to register/update their email address by contacting the Company's Registrar and Transfer Agents - M/s MUFG Intime India Pvt. Ltd. (Formerly Known as Link Intime India Pvt. Ltd.) for assistance in this regard.
Shareholders holding shares in Dematerialized mode	Shareholders who hold shares in dematerialized mode and have not updated their email addresses are requested to register/update their email address with their Depository Participant(s)

The Notice along with explanatory statement is available on the Company's website i.e. www.jashindia.com; websites of the Stock Exchanges i.e. National Stock Exchange of India Ltd at www.nseindia.comand BSE Limited at www.bseindia.com respectively& on the website of M/s MUFG Intime India Pvt. Ltd. at https://instavote.linkintime.co.in.

The detailed procedure/instructions on the process of remote e-voting including the manner in which who have not yet registered their e-mail addresses can register their address and/or can cast their vote are specified in the Notice.

The Company has appointed Mr. Ankit Joshi, Practicing Company Secretary, Indore, at the meeting of the Board, who in the opinion of the Board can conduct the postal Ballot and e-voting process in fair and transparent manner.

The result of Postal Ballot will be announced within prescribed time as per applicable regulations. The results along with Scrutinizer Report will be hosted at the Company's website i.e. www.jashindia.com; websites of the Stock Exchanges i.e. National Stock Exchange of India Ltd at www.nseindia.com and BSE India Ltd. at www.bseindia.com respectively and on the website of Link Intime India Private Limited at https://instavote.linkintime.co.in.

In case of any queries, you may refer to Frequently Asked Question ('FAQ') and InstaVote manual available at https://instavote.linkintime.co.in under help section or send an e-mail at enotices@linkintime.co.in or contact on 022–4918 6000.

Place: Indore
Date: 10.04.2026

By order of the Board
Jash Engineering Limited
Sd/-
Tushar Kharpade
Company Secretary

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଃ
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

OPTCL Lifeline of Odisha

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

NOTICE INVITING E-TENDER

E-Tender No.	Tender Description:	Estimated Cost
CPC-75/2025-26	Bids are invited from reputed manufactures in two part bidding system for supply of 237.7 Kms GI earth wire on Turnkey Contract Basis in e-tendering mode only. **Last Date & Time of Submission of Bid: 29.04.2026 upto 13:00 Hrs.**	Rs. 1,13,45,658/-
CPC-74/2025-26	Bids are invited from reputed manufactures in two part bidding system for Engineering, supply, erection, testing & commissioning of High Temperature Low Sag (HTLS) conductor after dismantling of ACSR panther conductor in existing 132kV Burla PH-Katapali Ckt-I&II line in Sambalpur District on Turnkey Contract Basis in e-tendering mode only. **Last Date & Time of Submission of Bid: 07.05.2026 upto 12:45 P.M.**	Rs. 12,41,57,478/-
CPC-02/2026-27	Bids are invited from reputed manufactures in two part bidding system for Design, engineering, erection, installation, testing & commissioning of 4th ICT 500MVA, 400/220/33kV (BHEL make) along with construction of one number 400kV Dia and 220kV Bay arrangement with construction of new 220kV Bay with associated system at existing 400/220kV Grid S/S, Mendhasal on Turnkey Contract Basis in e-tendering mode only. **Last Date & Time of Submission of Bid: 30.04.2026 upto 12:30 P.M .**	Rs. 4,11,98,161/-
CPC-07/2026-27	Bids are invited from reputed manufactures in two part bidding system for Engineering, supply, erection, testing & commissioning of augmentation of Atri S/S capacity from 320MVA (2 X 160 MVA) to 480MVA(3 X 160 MVA) at 220kV level through construction of 220kV & 132kV 3rd 160MVA Auto transformer bay and 60MVA (1 X 40+1 X 20 MVA) to 110MVA (1 X 50+1 X 40+1 X 20 MVA) at 132kV level through construction of 132kV & 33kV 3rd 50 MVA Power transformer bay in Khurda District on Turnkey Contract Basis in e-tendering mode only. **Last Date & Time of Submission of Bid: 04.05.2026 upto 12:45 P.M.**	Rs. 7,15,18,576/-

Complete set of bidding documents are available at **www.tenderwizard.com/OPTCL** and **www.optcl.co.in**.

/optcl.odisha /optcl_odisha **HIPR-02/2026-27**

विमानतळावर ३० किलो सोने जप्त 'डीआरआय'ची मोठी कारवाई

■ मुंबई

छत्रपती शिवाजी महाराज आंतरराष्ट्रीय विमानतळावर महसूल गुप्तचर संचालनालय म्हणजेच डीआयआरने एका मोठ्या आंतरराष्ट्रीय सोने तस्करीचा डाव उधळून लावला आहे. 'ऑपरेशन धहाबू ब्लिट्झ' अंतर्गत झालेल्या या कारवाईत तब्बल २९.३७ किलो सोने जप्त करण्यात आले असून, त्याची आंतरराष्ट्रीय बाजारातील किंमत ३७.७३ कोटी रुपयांच्या घरात आहे. या प्रवाशांकडून २५.१० किलो सोन्याची बिस्किटे आणि ४.२७ किलो सोन्याचे दागिने हस्तगत करण्यात आले. याप्रकरणी डीआरआयने २५ जणांना अटक केली आहे. या कारवाईची माहिती देताना 'डीआरआय'ने म्हटले आहे की, केनियाहून येत असलेल्या फ्लाईटमधून २५ जणांचा ग्रुप मोठ्या प्रमाणात मुंबईत सोन्याची तस्करी करणार असल्याची माहिती मिळाली होती.

घरात नोटांची बंडले सापडलेल्या न्या. यशवंत वर्मांचा अखेर राजीनामा

■ अलाहाबाद

राहत्या बंगल्यात मोठ्या प्रमाणात रोख रक्कम सापडल्यामुळे वादात सापडलेले अलाहाबाद उच्च न्यायालयाचे न्यायमूर्ती यशवंत वर्मा यांनी अखेर आपला राजीनामा दिला आहे. त्यांच्यावर लोकसभेत महाभियोग प्रस्ताव प्रक्रिया मांडण्यात आला आहे. १४ मार्च २०२५ रोजी दिल्लीतील त्यांच्या निवासस्थानी लागलेल्या आगीत ५०० रुपयांच्या नोटांची बंडले जळालेल्या अवस्थेत आढळली होती. या घटनेनंतर मोठी खळबळ उडाली होती. त्यानंतर त्यांची दिल्ली उच्च न्यायालयातून अलाहाबाद उच्च न्यायालयात बदली करण्यात आली होती. ५ एप्रिल २०२५ रोजी त्यांनी अलाहाबाद उच्च न्यायालयात शपथ घेतली होती. मात्र, प्रकरणाची चौकशी सुरू असल्यामुळे त्यांना कोणतीही न्यायिक जबाबदारी देण्यात आली नव्हती. या प्रकरणी त्यांच्याविरुद्ध लोकसभेत महाभियोग प्रस्तावही सादर करण्यात आला होता. या प्रस्तावाला त्यांनी सर्वोच्च न्यायालयात आव्हान दिले होते. चौकशी समितीच्या स्थापनेवरही त्यांनी आक्षेप घेतला होता. या प्रकरणावर सुनावणी करताना सर्वोच्च न्यायालयाने काही महत्त्वपूर्ण निरीक्षणे नोंदवली. न्यायमूर्ती दिपांकर दत्ता आणि सतीश चंद्र शर्मा यांच्या खंडपीठाने चौकशी समितीच्या स्थापनेत काही प्रक्रियात्मक त्रुटी असल्याचे मान्य केले. मात्र, या त्रुटी संपूर्ण प्रक्रिया रद्द करण्याइतक्या गंभीर आहेत का, याचा अंतिम निर्णय राखून ठेवण्यात आला होता. त्यानंतर ७ जानेवारी रोजी न्यायालयाने समिती स्थापनेत त्रुटी असल्याचे नमूद केले. ८ जानेवारी रोजी याचिकेवरील निकाल राखून ठेवण्यात आला. तसेच न्यायमूर्ती वर्मा यांना संसदीय समितीसमोर उत्तर सादर करण्यासाठी मुदतवाढ देण्यासही नकार दिला होता.

मस्साजोगमध्ये दिवंगत सरपंच देशमुखांच्या घरी घरफोडी

■ बीड

मस्साजोगमधील दिवंगत सरपंच संतोष देशमुख यांच्या घरी मध्यरात्री घरफोडी केली. रात्री उशिरा संतोष देशमुख यांचे बंधू धनंजय देशमुख, पत्नी अश्विनी देशमुख, आई आणि इतर कुटुंबीय झोपलेले असताना चोरट्यांनी घरात प्रवेश केला. सकाळी उठल्यानंतर घरात चोरी झाल्याचे त्यांच्या लक्षात आले. या घटनेची माहिती मिळताच केज पोलीस ठाण्याचे पथक, बीड स्थानिक गुन्हे शाखा आणि फॉरेन्सिक टीम घटनास्थळी दाखल झाली.